

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4630
ANSWERED ON:06.08.2009
MANDATORY PRODUCTION OF KEROSENE
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil Coordination Committee has inspected the refining companies to go in for mandatory production of Kerosene;
- (b) if so, the details thereof;
- (c) whether the Government are trying to restrict its import bill; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

(a) and (b) Consequent on dismantling of Administered Pricing Mechanism for oil companies on 1.4.1998 and abolition of Oil Coordination Committee from 1.4.2002, the oil companies produce various products including kerosene based on their commercial considerations.

(c) and (d) In order to reduce dependence on oil imports, the Government of India has been initiated, inter-alia, actions on the following aspects:

- i) Exploration of entire domestic sedimentary basins to augment domestic availability of oil and gas.
- ii) Acquisition of equity oil abroad by domestic companies.
- iii) Improvements in oil and gas recovery levels in the existing oil fields in the country.
- iv) Increase in refining capacity.
- v) Exploitation of alternative fuel sources such as bio fuels, CBM, Gas Hydrates, etc.
- vi) Improvement in energy efficiency.